



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar

Notification
Srinagar, the 18th of October, 2012

SRO 348.- In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor, in consultation with the High Court of Jammu and Kashmir hereby makes the following amendments in rule 12 of the Jammu and Kashmir Judicial Officers (Allowances, Amenities and Advances) Rules, 2007:-

(i) sub-rule (2) shall be substituted by the following:

"(2) The Judicial Officers may claim Leave Travel Concession on completion of two years of continuous service and after successful completion of the period of probation."

(ii) sub-rule (3) shall be substituted by the following:

"(3) The Judicial Officers shall be entitled to Home Travel Concession once in a block of two years. Where a Judicial Officer is subjected to two or more transfers in the same cadre from one end of the State to the other, for administrative reasons, he may be allowed to avail an additional Home Travel Concession in addition to the Home Travel Concession for which he is eligible."

(iii) sub-rule (6) shall be deleted and sub-rule (7) shall be renumbered as sub-rule (6).

By order of the Governor.

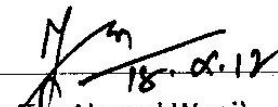
Sd/-
(G.H. Tantray), IAS
Secretary to Government,
Department of L, J&PA.

NO:LD(LIT)2009/35-SC/Jud-Part V

Dated: 18 -10-2012.

Copy to the:-

1. Advocate General, J&K, Srinagar.
2. Principal Secretary to Government, Finance Department.
3. Secretary to Government, General Administration Department. This is with reference to his letter No. GDC-162/CM/2012 dated 11-10-2012.
4. Registrar General, J&K High Court, Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, J&K High Court Srinagar.
6. Shri Gaurav Pachnanda, Sr. Additional Advocate General for J&K State, Supreme Court of India ,New Delhi.
7. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of Government Gazette.
8. SRO Section, Department of L, J&PA (w. 7. s. c.).
9. Judicial Administration Section for information.
10. Concerned file.


(Muzaffar Ahmad Wani)
Deputy Legal Remembrancer,
Department of LJ&PA